

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 595 of 1994

Friday this the 22nd day of April, 1994

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.S.KASIPANDIAN, ADMINISTRATIVE MEMBER

A.K.Beebi,
Craft Teacher, Boarder Area Project,
Minicoy through authorised agent
Mr.PI Koya, Puthiya Illom,
Kalpeni, UT of Lakshadweep.Applicant

(By Advocate Ms. Asha P.V.)

Vs.

1. The Member Secretary, Local Accommodation Board, Minicoy.
2. The Chairman, Local Accommodation Board, Minicoy.
3. The Chairman, Central Accommodation Board, Kavaratti.
4. The Superintending Engineer, Lakshadweep P.W.D. Kavaratti.
5. The Administrator, Union Territory of Lakshadweep. Kavaratti.
6. Shri S.H.M. Shafi, Village Extension Officer Minicoy.Respondents

(By Advocate Mr. MVS Namboodiri for Respondents 1to5)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges Annexure.AI order, by which she was asked to vacate a Type II Quarter in her occupation and surrender it to one S.H.M. Shafi. She has been asked to occupy a "crush type quarter".

2. Against Annexure.AI applicant has filed Annexure A15 appeal dated 21.4.94. Hardly before the ink is dry on her appeal, she has invoked the jurisdiction of this Tribunal. We cannot approve of such adventurous practices.

Justification put forward for this course is that she needs interim relief against eviction. If applicant needs interim relief she can move the Appellate Authority for it. If that authority declines relief, she will be free to approach this Tribunal to seek appropriate reliefs.

3. Subject to this direction, original application is dismissed. No costs.

Dated 22nd April, 1994.

S. K. Nair

S. KASIPANDIAN
ADMINISTRATIVE MEMBER

H. K. Venkatesan

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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